

**THE HIGH COURT OF KERALA
QUOTATION NOTICE**

Quotation Number	1/54/2018
Due date and time for receipt of quotations	3.00 p.m on 02.11.2018
Date and time for opening of quotations	3.30 p.m on 02.11.2018
Date up to which the rates are to remain firm for acceptance	6 months from the date of quotation
Designation and address of officer to whom the quotation is to be sent	Deputy Registrar, Kerala Judicial Academy, Athani Pin-683585
Superscription	Quotation for the Supply of Books for Kerala Judicial Academy

Sealed quotations are invited from booksellers/publishers for supplying the books specified in the lists I, & II attached.

The rates quoted should be for the delivery of Books at the Kerala Judicial Academy campus at Athani.

The necessary superscription, due date for the receipt of quotations, the date upto which the rates will have to remain firm for acceptance and the name and address of officer to whom the quotation is to be sent are noted above. Any quotation received after the time fixed on the due date is liable to be rejected. Quotations not stipulating period of firmness and with price variation clause and/or 'subject to prior sale' condition are liable to be rejected.

The acceptance of the quotations will be subject to the following conditions:


1. The discount offered by the firm for each item shall be quoted specifically against each title. The quotation offering the highest discount will ordinarily be accepted.

However, the High Court reserves the right to reject all or any one of the quotations without assigning any reason.

2. Withdrawal from the quotation after its acceptance or failure to supply books within a period of one month from the date of the order of purchase by this office or according to the specifications will entail cancellation of the order and for any loss incurred for the subsequent purchases at the offerer's expenses from elsewhere, the defaulting party shall be liable. In such an event the High Court of Kerala reserves also the right to remove the defaulter's name from the list of suppliers permanently or for a specified number of years.
3. No representation for enhancement of price once accepted will be considered during the currency of the contract.
4. Any attempt on the part of tenderers or their agents to influence the Officers concerned in their favour by personal canvassing will disqualify the tenderers.
5. If any license or permit is required, tenderers must specify in their quotation and also state the authority to which application is to be made.
6. The quotation may be for the entire or part supplies. But the tenderers should be willing to carry out any portion of the items in their quotation that may be allotted to them.
7. In cases where a successful tenderer, after having made partial supplies, fails to fulfil the contract in full, all or any of the books not supplied may, at the discretion of the Purchasing Officer be purchased by means of another tender/quotation or by negotiation or from the next higher tenderer who had offered to supply already and the loss, if any, caused to the High Court shall thereby together with such sums as may be fixed by the High Court towards damages be recovered from the defaulting tenderer.
8. The prices quoted should be inclusive of all taxes, duties, cesses, transportation, etc., which are or may become payable by the contractor under existing or future laws or rules of the country of origin/supply or delivery during the course of execution of the contract.

9. (a) (i) All payments to the contractors will be made by the Purchasing officer in due course through Real Time Gross Settlement (RTGS)/NEFT services of the Banks/e-Payment in accordance with the instructions of the Government of India, Reserve Bank of India and the State Government issue from time to time.
- (ii) The vendor is required to furnish the following details (along with the invoices) such as : Name of the Bank with its IFS Code (IFSC) and the Bank Account Number to which the amount is to be credited to facilitate the fund transfer through RTGS/NEFT system.
- (b) All incidental expenses incurred by the High Court for making payments outside the district in which the claim arises shall be borne by the contractor.
10. Payment will be made only after the supplies are actually verified and taken to stock. Special conditions, if any; printed on the quotation sheets of the tenderer or attached with the tender will not be applicable to the contract unless they are expressly accepted in writing by the purchaser.
11. The quotations submitted via e-mail /FAX will not be accepted.
12. If the due date of opening the quotation happens to be a holiday, the quotations will be opened on the very next working day at the same time.
13. Any further information, if required, can be had from the office during working hours. Contact No. 0484-2476310.

Athani
23.10.2018


N.V. Neelakandhan
Deputy Registrar
For Registrar (Finance)

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SHORT QUOTATION NOTICE

Kerala Judicial Academy

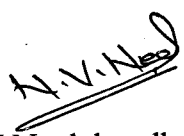
Athani-683 585

KJA – LIB – (3) 54 / 2018

Sealed quotations are invited for the supply of books as per the lists I & II attached. Intending tenderers may submit the quotations on their own papers. The letter with superscription “Quotation for the supply of Books” should be addressed to the Deputy Registrar, Kerala Judicial Academy, Athani- 683585. Last date for receipt of quotations is 02.11.2018, 3.00 pm. Late quotations will not be accepted. The quotations will be opened on the same day at 3.30pm. Details of the requirements and the conditions governing their supply can be had from the office.

Enclosed : As above

Athani
23.10.2018


N.V. Neelakandhan
Deputy Registrar
For Registrar (Finance)

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Bare Acts - List 1

Sl. No.	Title of books (Bare Acts)	Edition	Amount per copy	No. of copies	Discount %
1	Civil Procedure Code 1908	Latest	240	17	
2	Contract Act 1872	Latest	70	14	
3	Copyright Act 1957	Latest	160	25	
4	Trade Marks Act 1999	Latest	220	25	
5	Protection of Children from Sexual Offences Act 2012	Latest	60	7	
6	Indecent Representation of Women (Prohibition) Act 1986	Latest	40	25	
7	Immoral Traffic (Prevention) Act 1956	Latest	50	25	
8	Information Technology Act 2002	Latest	250	25	
9	Protection of Women from Domestic Violence Act 2005	Latest	100	6	
10	Juvenile Justice Act 2015	Latest	350	5	
11	Commission for Protection of Child Rights Act 2005	Latest	50	18	
12	The Right of Children to Free and Compulsory Education Act 2009	Latest	60	25	
13	Environmental Protection Act + Compilation of other Acts also - P.B.Sahasranamam (Commentary)	Latest	970	40	
14	Arbitration & Conciliation Act 1996	Latest	75	18	
15	Legal Services Authority Act 1987	Latest	120	26	
16	Constitution of India	Latest	200	20	
17	COFEPOSA Act 1974	Latest	60	25	
18	National Investigation Agency Act 2008	Latest	80	25	
19	Foreign Exchange Management Act 1999	Latest	330	25	
20	Prevention of Money Laundering Act 2002	Latest	190	40	
21	Forest Act (Central Act) 1927	Latest	130	28	
22	Wildlife (Protection) Act 1972	Latest	190	40	
23	Biological Diversity Act 2002	Latest	100	40	
24	General Clauses Act (Central) 1897	Latest	50	19	

N.V.N.

Bangladesh Bare Acts – List 2

Sl. No.	Title of Books	No. of Copies	Amount in Rupees	Discount
1	Bangladesh Constitution	2	Not available	
2	Bangladesh Criminal Procedure Code	2		
3	Bangladesh Civil Procedure Code	2		
4	Bangladesh Penal Code	2		
5	Bangladesh Evidence Act	2		
6	Children Act, 2013 (Bangladesh)	2		
7	Wildlife Preservation Act, 1973 (Bangladesh)	2		
8	Biodiversity Act, 2017 (Bangladesh)	2		
9	Forest Act, 1927 (Bangladesh)	2		

A.V. No.